

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 11th day of September 1997.

Original Application no. 671 of 1993.

Krishna Kumar, S/o Shri Ram Sewak, r/o 456, Railway Quarter  
(Pasiana) Smith Rd., Allahabad.

.... Applicant.

C/A Shri K.S. Saxena

Versus

1. The Union of India (Th: General Manager, N. Rly.,  
Baroda House, New Delhi.)
2. The Divisional Railway Manager, Northern Railway,  
Allahabad.
3. The Sr. Divisional Commercial Supdt., Northern Rly,  
D.R.M. Office, Allahabad.
4. The Chief Health Inspector, Northern Rly., Allahabad  
(Station) C/o Station Superintendent, Northern Rly.,  
Allahabad Junction, Allahabad.
5. Shri Chanchal, S/o Shri Bachchu Lal, Casual Safai-wala  
under Chief Health Inspector, Northern Rly., Allahabad  
Station, Allahabad.
6. S hri Rajendra Kumar, S/o Shri Ankush, Casual Safai-  
wala under Chief Health Inspector, Northern Railway,  
Allahabad station, Allahabad.

... Respondents

C/R Shri G.P. Agarwal

....2/-

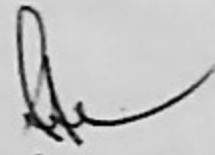
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O R D E R (Oral)

Hon'ble Mr. S. Dayal, Member-A.

None for the parties. On the last four occasions when the case has come up before the court ie. 04.02.97, 11.04.97, 02.07.97 and 18.08.97 and today the fifth occasion.

2. Misc. Appl. of learned counsel for the respondents no. 3002 of 1997 has been filed with the prayer that the application be dismissed in the light of annexure MP-1. The annexure of this Misc. Appl. states that the applicant wants to withdraw the O.A. Absence of the learned counsel for the applicant shows that the intention shown in the annexure is clearly of the applicant. Therefore, the case is allowed to be withdrawn.

  
Member-A

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